

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
ATCHENNAI

OA No. 125 of 2022

KORATTUR LAKE PROTECTING PEOPLE'S MOVEMENT

Represented by its Secretary Mr. S. Sekaran (Regd. No. 189/2018)

Registered Office at:

No. 03, Duraisamy 1 street,  
Korattur, Chennai — 600050

... Applicant

Versus

1. State of Tamil Nadu

Rep. by its Secretary to Government,

Municipal Administration & Water Supply Department,

Secretariat, Chennai — 600009

And Others

...Respondents

REPORT FILED BY THE 6TH RESPONDENT



THROUGH  
GAUTAM S.RAMAN  
COUNSEL FOR 6TH RESPONDENT

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
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INDEX TO DOCUMENTS

<b>S.NO</b>	<b>DATE</b>	<b>DESCRIPTION</b>	<b>PG NO</b>
1.	11.07.2024	Report filed by the 6 <sup>TH</sup> Respondent	<b>1</b>

Dated at Chennai on this the 11<sup>th</sup> day of July, 2024



Counsel for 6<sup>th</sup> Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE ATCHENNAI  
OA No. 125 of 2022

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Korattur, Chennai – 600050. .... Applicant  
maanidamanam@gmail.com  
9840695674

Verses

1. State of Tamil Nadu,  
Rep. by its Secretary to Government,  
Municipal Administration & Water Supply Department,  
Secretariat, Chennai – 600009.
2. State of Tamil Nadu  
Rep. by Secretary to Government  
Public Works Department,  
Fort St.George, Chennai 600009
3. The District Collector,  
Chennai District, Chennai 600001
4. The Commissioner,  
Greater Chennai Corporation  
Rippon Building, Sydenhams Road,  
Periyamet, Chennai-600 003
5. Chennai Metropolitan Water Supply & Sewerage Board,  
Rep. by its Managing Director,  
No.1, Pumping Station Road,  
Chintadripet, Chennai - 600002
6. Tamil Nadu Pollution Control Board  
Rep by its Chairman,  
76, Anna Salai, Guindy, Chennai - 600032
7. SIDCO Industrial Estate,  
Rep. by its Managing Director,  
Ambattur, Chennai North,  
Chennai – 600 098
8. Tube Investments of India Ltd,  
Rep. by its Managing Director,  
Unit – TIDC India, Postbag No. 11,  
MTH Road, Ambattur, Chennai – 600053

  
AREA ENGINEER-VII

CMWSSB  
No.1, Krishna Nagar,  
Mogappair, Chennai-37.



Superintending Engineer (Central/Co-ord)  
C.M.W.S.S. Board,  
Chennai-02

9. Universal Engineers Chennai Pvt. Ltd.,  
Rep by its Managing Director,  
No. 1A, North Phase,  
SIDCO Industrial Estate,  
Ambattur, Chennai – 600098

10. Godrej & Boyce Mfg. Co. Ltd,  
Rep. by its Managing Director,  
Godrej Road, SIDCO Industrial Estate,  
Ambattur, Chennai – 600053

11. M/s. AAVIN  
Rep. by its Joint Managing Director,  
Plot No. 29 & 30, SIDCO Industrial Estate,  
Ambattur, Chennai – 600098 ..... Respondent(s)

**REPORT FILED BY THE 6th RESPONDENT**

I, V.Sivakumar, Hindu, aged about 57 years now working as Superintending Engineer (Central) in Chennai Metropolitan Water Supply And Sewerage Board, Chennai do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer (Central) of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai and I have been authorized to file this report before this Hon'ble Tribunal on behalf of the 5<sup>th</sup> Respondent herein and as such I am well acquainted with the facts and circumstances of the case.

2. I am filing the action taken report on behalf of the 5<sup>th</sup> respondent in the present case, based on the order issued by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No. 125 of 2022 (SZ) dated 13.03.2024.

3. I respectfully submit that with respect to the points(1) to (4) in Hon'ble Court Order, I have no remarks to offer.

*J. d. n*  
AREA ENGINEER-VII  
CMWSSB

No. 1, Krishna Nagar,  
Mogappair, Chennai-37.

*V. Sivakumar*  
Superintending Engineer (Central/Co-ord)  
C.M.W.S.S. Board,  
Chennai-02

4. I respectfully submit that with respect to the points (5) to (7) raised by the Hon'ble National Green Tribunal, the following report is submitted:

1. In Area-VII, 28 No's of Private sewer tanker Lorries licensed through CMWSSB are being engaged by dialing Toll free Phone No.: 14420 to clear the septic tank of the residents in the locations wherever required and notice also been served to Public in coordination with the GCC to avoid letting out of sewage into water bodies.
2. The State Government in G.O.(Ms) No. 183, M.A. & W.S. (MA-3) Dept. dated 31.12.2022 has issued Septage Management (Regulation) Rules for regulating periodic cleaning of septic tanks and transportation, treatment and disposal of fecal sludge and septage. de-sludging operators, CMWSSB do the following activities under this G.O. as an authority in respect of Chennai Metropolitan Area to do the following activities.
  - To grant license in Form – II for any eligible persons who intends to collect, transport or dispose fecal sludge or septage after verification of applications along with documents submitted to the licensing authority for grant of license in Form – I along with a fee of Rs. 2000/- for a period of 2 years.
  - Decanting fees will be collected from sewer lorry operator (Licensee) for each trip.
  - The sewer lorry operator shall adhere to timing of operations an Area / Routes of operations for the vehicle specified in the license.

  
 AREA ENGINEER-VII  
 CMWSSB

No. 1, Krishna Nagar,  
 Mogappair, Chennai-37.

  
 Superintending Engineer (Central/Co-ord)  
 C.M.W.S.S. Board,  
 Chennai-02

- The sewer lorry operator shall only be allowed to de-sludge septic tanks/pits and transport fecal sludge and septage to the designated disposal facility during operational hours as mentioned in the license.
- The sewer lorry used for transportation of fecal sludge and septage shall be fitted with a Global Positioning System (GPS) instrument or vehicle tracking system approved by the CMWSSB.
- The sewer lorry operator found dumping fecal sludge and septage at any location or site other than disposal facility, the Area Engineer of CMWSSB may seize the vehicle or other article including motor, pump, tube, tool or equipment used for the commission of such offence.
- If any person contravenes or fails to comply with rules shall be punishable penalties for the first offence with fine, which may extend to Rs. 25,000/- The second or any subsequent offence, which may extend to Rs. 50,000/-
- The licensing authority may suspend or cancel the license, if the licensee commits breach of any of the terms and conditions or imposed with penalty for the second offence.
- Regular monitoring and imposing of fine is being adopted for sewer tanker lorries illegally discharging into water ways.
- On 23.03.2024, a private tanker bearing vehicle no TN 28 AE9246 was seen emptying untreated sullage into the cooum river from Mogappair Bridge. In this regard the illegal sewer decanting lorry was traced and taken into the custody by V5 Thirumangalam Police station on 24.03.2024. As per Septage

*J. d. n*  
AREA ENGINEER-VII

CMWSSB

No.1, Krishna Nagar,  
Mogappair, Chennai-37.

*Mulluram*

Superintending Engineer (Central/Co-ord)  
C.M.W.S.S. Board,  
Chennai-02

3. Also, CMWSSB has identified 15 No's of damaged house sewer mains discharging sewage into nearby Storm Water Drain (SWD) at Lake View Garden in Depot-83, Area-VII and it was reconnected with the sewer system of CMWSSB.
4. It is further submitted that in order to identify the sewage generated by the ineligible house owners and also from illegal constructions, joint inspection are being conducted in co-ordination with GCC to disconnect the illegal lines and also providing UGSS in Annai Sathya Nagar, Sivanandha Colony, MKB Colony & Patavattamman Industrial estate and Tiny shed work is under progress for the left out streets. About 1620 house sewer service connections will be effected by the completion of the project which will prevent the illegal let out of sewage from the houses.
5. It is further submitted that as per the direction of this tribunal to the 5<sup>th</sup> respondent, the water body is being monitored the footage CCTV camera installed by the GCC with regard to any discharge of sewage water into the Korattur Lake and also in Mogappair bridge 2 Nos of CCTV cameras installed by CMWSSB and being monitored at Mogappair HT Pumping station. Action will be taken by the respondent board against the wrongdoers as per the available provisions.

*J. d. 7*

AREA ENGINEER-VII  
CMWSSB  
No.1, Krishna Nagar,  
Chennai-02

*Mahmud*

Superintending Engineer (Central/Co-ord)  
C.M.W.S.S. Board,  
Chennai-02

➤ Management Regulations and Operative Guidelines 2023, Disposal of faecal sludge and septage into drains, open lands, water bodies or any other location other than the designated facility, fine will be imposed upto Rs 25,000 for first offence. In this case this vehicle was caught for the first time decanting of sullage water into the water body (Cooum River) illegally, Hence, a penalty of Rs 25,000 plus GST 18 % Rs 4500 totally Rs 29,500 has imposed to the lorry owner. The lorry owner has given an apology letter to our office stating that further illegal decanting will not recur in future and has accepted to pay the Penalty amount. The lorry owner paid the Penalty amount on 26.03.24 vide receipt no 23-24/Z07/1/17708.

➤ On 07.07.2024, a private sewage tanker bearing vehicle no TN 31 BE 3867 was seen emptying untreated sewage into the strom water drain near Ambattur industrial estate. In this regard the illegal sewer decanting lorry was traced and taken into the custody by CMWSSB on 08.07.2024. As per Septage management Regulations and Operative Guidelines 2023, Disposal of faecal sludge and septage into drains, open lands, water bodies or any other location other than the designated facility, fine will be imposed upto Rs 25,000 for first offence. In this case this vehicle was caught for the first time decanting of sewage water into the water body (stromwater drain) illegally, Hence, a penalty of Rs 25,000 plus GST 18 % Rs 4500 totally Rs 29,500 has imposed to the lorry owner. The lorry owner has given an apology letter to our office stating that further illegal decanting will not recur in future and has accepted to pay the Penalty amount. The lorry owner paid the Penalty amount on 08.07.24 vide receipt no 24-25/Z07/1/4165

  
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 Superintendent Engineer (Central/Co-ord)  
 C.M.W.S.S. Board,  
 Chennai-02

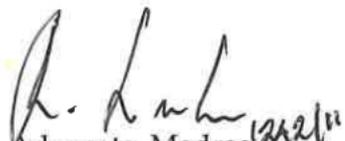
6. It is further submitted that a bill was passed in Tamil nadu Legislative Assembly held on 29.06.2024 as per the amendment to section 56 Act, it is mandatory for the owner or occupier of any premises or a private street to get a sewer connection when there is a sewer line of the board (Chennai Metropolitan Water Supply and Sewerage Board) within 30 metres from the nearest point of the premises or the street and that any violations of this provision will attract penalty as per Sec. 77(1) and shall be punished either with imprisonment or fine or both.
7. It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to dismiss the above application by accepting the above Status Report and Action Taken Report on behalf of the Board and thus render justice.

  
 AREA ENGINEER-VII  
 CMWSSB  
 No.1, Krishna Nagar,  
 Mogappair, Chennai-37.

  
 SuperIntending Engineer (Central/Co-ord)  
 C.M.W.S.S. Board,  
 Chennai-02

Solemnly affirmed at Chennai on this  
 11th day of July 2024 and signed in  
 my presence.

Before me,

  
 Advocate, Madras

R. SRINIVASULU, ADV,  
 NO. 53, 4TH FLOOR,  
 REC, CH - 10A.



Counsel for 6th Respondent

BEFORE THE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE AT  
CHENNAI

O.A. No. 125 of 2022

KORATTUR LAKE PROTECTING  
PEOPLE 'S MOVEMENT, REP. BY  
ITS SECRETARY MR. SEKARAN

....Applicant

Vs.

STATE OF TAMILNADU, REP. BY  
ITS SECRETARY TO  
GOVERNMENT, MUNICIPAL  
ADMINISTRATION & WATER  
SUPPLY DEPARTMENT AND 10  
OTHERS.

...Respondents

REPORT FILED BY THE 6th  
RESPONDENT

MR. GAUTAM. S. RAMAN  
Counsel for CMWSSB-R6  
Enrl. No. 1583/2013  
(9940071160)